

Seventeenth Loksabha

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Title: Regarding new Education Policy - laid

**SHRI P. R. NATARAJAN (COIMBATORE):** I strongly denounce the Union cabinet decision to unilaterally impose a New Education Policy and rename the Ministry of Human Resources Development.

Education is in the concurrent list in our constitution. It is a gross violation by the Central Government to impose a new Education Policy unilaterally by passing all the objections and opposition recorded by various state Governments. A new policy of such nature needs to be discussed in the parliament. This was assured by the Government earlier placed on the table of the house with a statutory time limit within which Members of Parliament can move amendments/give opinions. The Parliament has been completely bypassed. The draft of New Education Policy was put out in the public domain seeking suggestions and opinion from stake holders mainly the academicians, the teaching community and the students. In addition, many intellectuals had also sent in their observations. None of these have been considered. This unilateral drive is to destroy the Indian education system with a policy that seeks greater centralization, communication and commercialization. I hereby strongly protest against this move by the Central Government.

So, I once again request that a thorough discussion in Parliament be held before implementation begins.